

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF MADHYA PRADESH, JABALPUR

Schedule of the Second Refresher Course for Civil Judges Class – II of 2016 Batch

DATE: 13.05.2019 to 17.05.2019

DATE & DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:35 pm to 5:30 pm
13.05.2019 (Monday)	Inauguration of the Course and feedback from participants, identifying problems and their need assessment – By Officers of the Academy	Key issues relating to adjournment under Order 17 CPC – By Shri Yashpal Singh, OSD, MPSJA	Discussion on Temporary Injunction and Breach thereof – By Pradeep Kumar Vyas, Director, MPSJA	Suit by Indigent person with reference to Section 35 Court Fees Act. – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Stamp Act, 1899 with amendment and special emphasis on procedure – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA
14.05.2019 (Tuesday)	Key Issues relating to Court Fees and Suits valuation – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Issues relating to death of party in Civil Suit – Effect and procedure thereafter – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Registration Act with special emphasis on Registration of decrees and Compromise Decree – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Discussion on Specific Performance of Contract with special Reference to recent amendments – By Shri Yashpal Singh, OSD, MPSJA	Issues relating to Declaratory Suits – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA
15.05.2019 (Wednesday)	Interaction on problems faced in Execution Proceedings (Contd.) – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Interaction on problems faced in Execution Proceedings – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Discussion on Intestate devolution of property under Hindu Succession Act, 2005 – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Succession of property of Hindu Women – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Issues relating to "Speedy Trial" of NI Act cases – By Shri Vidhan Maheshwari, Assistant Director, MPSJA

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16.05.2019 (Thursday)	Recording of evidence in civil cases with special reference to admission, proof and exhibition of documents – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Discussion on provisions relating to Arrest, remand and Bail – By Pradeep Kumar Vyas, Director, MPSJA	Key issues relating to Wild Life Protection Act, 1972, Indian Forest Act, 1927 and Biological Diversity Act, 2002 – By Ms. Swati Bajaj, O.S.D., MPSJA	Marshalling and Appreciation of Evidence – By Pradeep Kumar Vyas, Director, MPSJA	Issues relating to admissibility and proof of Electronic Evidence with special reference to Photographs, CCTV footage and CDR – By Shri Yashpal Singh, OSD, MPSJA
17.05.2019 (Friday)	Discussion on common procedural Errors in Judicial Work and Sexual Harassment at workplace Act, Rules and Regulations – By Shri P.N. Singh, Principal Registrar (Vig.), High Court of M.P.	Recording of Evidence in Criminal Cases – By Pradeep Kumar Vyas, Director, MPSJA	Issues relating to Domestic Violence Act, 2005 – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	ADR Mechanism - Issues and Procedure and Role & Duties of a Referral Judge – By Shri Rajeev Ku. Karmahe, Registrar cum-Secretary, H.C.L.S.A., High Court of M.P.,	Determination of Juvenility – Procedure and factors thereof – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA <i>Followed by valedictory session</i> – By Officers of the Academy

- Note:-**
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR